

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

**PRINCIPAL BENCH - COURT NO. II**

**EXCISE APPEAL NO. 51100 OF 2019**

(Arising out of Order-in-Original No. (De-Novo) 12-18/COMMR/JBP/CEX/2019 dated 29.01.2019 passed by the Commissioner, Central Goods & Service Tax & Central Excise, Jabalpur)

**M/s Commercial Engineers & Body Builders  
Co. Limited (Unit-I)**

**Appellant**

**Versus**

**Commissioner, Central Goods And Service Tax,  
And Central Excise, Jabalpur**

**Respondent**

**Appearance**

Shri Hemant Bajaj, Advocate for the Appellant  
Shri O.P. Bisht, Authorized Representative for the Respondent

CORAM: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

**Date of Hearing/Decision: 18.06.2021**

Final Order No. 51586/2021

**Anil Choudhary:**

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution), Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 27.4.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the scheme.

(Dictated & pronounced in open Court)

**(ANIL CHOUDHARY)  
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**

RM

